ORDER DATED 10th NOVEMBER, 2010

Sri P.K. Biswal ....Applicant

Vrs.

Union of India & Others ....Respondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER(A)
....

   Heard Sri. P.K. Giri, Ld. Counsel appearing for the applicant and Sri U.B. Mohapatra, Ld. Sr. Standing Counsel appearing on notice for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

   2. Sri Giri, Ld. Counsel appearing for the applicant submits that the applicant had made representation on 02.02.2010 (Annexue-A/2) to Respondent No.2 ventilating his grievances particularly as a substitute GDS Packer in Banpur S.O. under Khurda H.O. in Puri Postal Division. The contention of the applicant is that he worked as substitute from 27.11.2009 to 31.01.2010 and thereafter he had not been allowed to work as substitute and no reason has been intimated to the applicant. He is not getting his salary and even he has not received the salary for period he worked as substitute from 27.11.2009 to 31.01.2010. Against the above backdrop the applicant request necessary direction may be given to the concerned authorities to consider the pending representation and pass a reasoned order within a specified time frame.

   3. Accordingly, as agreed to by the Ld. Counsel for the parties without going into the merit of the case Respondent No.2 is

hereby directed to consider the pending representation and also the grievances of the applicant regarding non-payment of salary during the period he worked as substitute in Banpur S.O. and passed a reasoned order within a period of 45 days from the date of receipt of the copy of this order.

4. With the above observation and direction this O.A. is disposed of at the stage of admission itself. No costs.

5. Send copy of this order to the Respondent No.2 (together with the copy of this O.A) by Registered Post at the cost of the Applicant. Sri Giri, Ld. Counsel appearing for the applicant undertakes to deposit the required postages by tomorrow.

6. Copy of this order be also sent to the Ld. Counsel appearing for the parties.

MEMBER(A)

K.B/CM.